



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Acquittal Section) Civil Secretariat  
Srinagar/Jammu

Notification

Srinagar, the 7<sup>th</sup> September of 2017

SRO ~~312~~ In exercise of the powers conferred by Sub-Section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Bharat Bhushan, Public Prosecutor, Kathua as Special Public Prosecutor to conduct the case titled State vs Ajay Kumar Panday involving offences punishable under section 364, 344 RPC FIR No. 193/1990 P/S Pattan, Sopore which is sub-judice before the court of District and Sessions Judge Chandigarh on the terms and conditions to be settled with the Home Department.

By Order of the Government of Jammu and Kashmir.

Sd/-

Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

Dated :- 07 - 09- 2017

No. LD(ACQ)2017/169-Baramulla

Copy to the :-

1. Principal Secretary to Government, Home Department.
2. Registrar General, Hon'ble High Court of Punjab and Haryana.
3. Director General of Police, J&K, Srinagar.
4. District and Sessions Judge, Chandigarh.
5. Director Prosecution, J&K, Srinagar.
6. Director Litigation, Jammu/ Srinagar.
7. Public Prosecutor Kathua, for information and necessary action.
8. General manager Government Press Srinagar for publication in the Government Gazette.
9. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
Assistant Legal Remembrancer,

Department of Law, Justice & Parliamentary Affairs.

